

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:592

ANSWERED ON:26.11.2014

FUNDS FOR CONTROL OF WATER POLLUTION

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Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether instances of poor financial management in the implementation of projects related to control and prevention of water pollution in the country has come to light;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of the funds sanctioned and spent for various projects by the Government in the last three years, year-wise and project-wise;
- (d) whether there is a gap between the sanctioned and spent amount; and
- (e) if so, the measures taken/proposed to be taken by the Government to ensure that funds are spent timely and for the purpose it was sanctioned?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)to(c) The Ministry of Environment, Forests and Climate Change (MoEF&CC) is implementing a number of schemes including abatement of industrial pollution for control and prevention of water pollution under which financial assistance is provided to the State implementing agencies. These schemes are on-going in nature and include the following Centrally Sponsored /Central Sector Schemes:

- i. National River Conservation Programme (NRCP)
- ii. National Ganga River Basin Authority (NGRBA)
- iii. National Lake Conservation Plan (NLCP)
- iv. National Plan for Conservation of Aquatic Eco-systems (NPCA)
- v. Common Effluent Treatment Plants (CETPs)

The year wise and project wise funds released under above said projects are as under:

(Rs. in crore)

S. No	Name of the Scheme	Amount sanctioned/spent	2011-12	2012-13	2013-14
1	NRCP/ NGRBA		187.46	270.60	442.61
2	NLCP/NPCA		79.90	52.30	48.26

S. No	Name of the Scheme	Amount sanctioned/spent	2011-12	2012-13	2013-14
1	CETP		2.70	4.20	5.45

(d)&(e) Funds for implementation of pollution abatement schemes are released in a periodic manner to the concerned States based on progress of work and on receipt of utilization certificates as well as physical and financial progress reports from the States. These reports are examined and unspent balances are taken into account before releasing the next installment of funds. There is a three tier mechanism for monitoring of schemes at the level of (i) Ministry of Environment, Forests and Climate Change, (ii) Central Pollution Control Board and (iii) State Pollution Control Boards. Monitoring process, inter alia, include mandatory audit of accounts of grantee organization, submission of audited utilization certificates, expenditure statement and a progress report on the activities conducted by the grantee organization.